

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 354/TT/2025**

Subject : Approval under Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for truing-up of transmission tariff for the 2019-24 period, and determination of transmission tariff for the 2024-29 period for the Transmission System maintained and operated by Essar Transco Limited.

Date of Hearing : **17.2.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Essar Transco Limited (ETL)

Respondents : Central Transmission Utility of India Limited (CTUIL), and Others

Parties Present : Shri Naresh Desai, ETL

**Record of Proceedings**

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner sought time to file the information sought vide RoP dated 16.12.2025.
3. After the hearing, the Commission directed the Petitioner to submit the information sought vide RoP dated 16.12.2025 within two weeks, with an advance copy to the Respondents. The Commission further directed the Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
4. The Petition will be listed for hearing on **16.4.2026**.

**By order of the Commission**

sd/-  
(T. D. Pant)  
Joint Chief (Law)

